

**CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD**

**OA/021/00892/2019  
Date of Order : 16-10-2019**

Between :

B.Nagaraju S/o Late Ramana,  
Aged about 45 years, HRMS No.200204185,  
Gr. 'B', Occ : Sub Divisional Engineer,  
Kommadi Telephone Exchange,  
Mdadurabada, Visakhapatnam-48. ....Applicant

AND

1. Union of India rep by Secretary,  
Department of Telecommunications,  
20 Ashoka Road, New Delhi -1.
2. Bharat Sanchar Nigam Limited,  
Rep by its Chairman cum Managing Director,  
Bharat Sanchar Bhavan, BSNL Corporate Office,  
Janpath Road, New Delhi-110001.
3. The Director (HR),  
Bharat Sanchar Bhavan, BSNL Corporate Office,  
Janpath Road, New Delhi-110001.
4. The Chief General Manager,  
Karnataka Telecom Circle,  
No.1, Swami Vivekananda Road,  
Halasuru, Bangalore-560008.
5. The Chief General Manager,  
Andhra Pradesh Telecom Circle,  
BSNL, Vijayawada-520004.
6. The Principal General Manager (Pers),  
Bharat Sanchar Bhavan, BSNL Corporate Office,  
Janpath Road, New Delhi-110001. ....Respondents

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Counsel for the Applicant: Dr. A. Raghu Kumar

Counsel for the Respondents : Mrs. K. Rajitha, Sr.CGSC  
Mr. M. C. Jacob, SC for BSNL

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CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mrs.Naini Jayaseelan , Administrative Member)

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Heard Dr.A.Raghu Kumar, learned counsel for the applicant and Mr. B. Lakshman representing Mrs. K. Rajitha, learned Senior Central Govt., Standing Counsel for Respondents.

2. This O.A has been filed challenging the show cause notice to the applicant for reversion from the cadre of Sub Divisional Engineer to the cadre of Jr. Telecom Officer.

3. Counsel for the applicant reiterates his arguments on 03.10.2019 and submits that the applicant has since given a reply to the show cause notice and are awaiting a decision of the Respondent Authorities in this regard.

4. During the last hearing on 03.10.2019, learned counsel for the applicant submitted that, an interim order was granted by the Jaipur Bench of the CAT in a similar case. However this court did not pass any interim order and awaited the standing instructions from the Standing Counsel for BSNL.

5. Since the replies to the show cause notice have already been filed by the applicants, the Respondents Department is directed to pass a well

reasoned and speaking order with regard to the contentions raised by the applicant in his reply to the show cause notice within a period of two months from the date of receipt of a copy of this order.

6. In case the applicant is aggrieved by the order of the Respondents Department, the applicant is at liberty to approach the appropriate forum. Needless to add, in the interregnum period, no coercive action shall be taken against the applicant.

7. O.A disposed of with the above direction at the admission stage, without going into merits of the case. No order as to costs.

(NAINI JAYASEELAN)  
ADMINISTRATIVE MEMBER

Dated : 16<sup>th</sup> October, 2019.  
Dictated in Open Court.

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